

Sl. No.	Department	No. of Services	List of Services
		68	Funeral Assistance for Old Age Pensioners (New)
10.	Education Department	69	Incentive to students of Government Schools
		70	Digitization & Printing of Transfer/Conduct/Identity Certificates (New)
		71	Online application submission for Recognition of schools and its renewal (New)
11.	Animal Husbandry Department	72	Sheep/ Goat Development Scheme
		73	RKVY Elite - Three Dairy Farm Units

Consultation paper for differential data tariff offers

705. SHRI DEVENDER GOUD T.: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that recently, TRAI has released a consultation paper to scrutinize telecom operators, differential data tariff offers *via* select tie-ups with content providers, if so, the details thereof;

(b) the details of telecom service providers offering such services and imposing differential data tariff, service provider-wise and the amount that each of such service provider is charging and the revenue so generated through such tariff; and

(c) whether Government will issue any interim orders to stop telecom operators from charging such tariffs till a final decision is taken by TRAI?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (c) TRAI issued a consultation paper on Differential Pricing for Data services on 09.12.2015 inviting comments of stakeholders. After following the detailed consultation process, TRAI has issued "Prohibition of discriminatory tariffs for data services regulations, 2016" on 08.02.2016, which, *interalia*, has mandated the following:

- (i) No service provider shall offer or charge discriminatory tariffs for data services on the basis of content.
- (ii) No service provider shall enter into any arrangement, agreement or contract, by whatever name called, with any person, natural or legal, that has the effect of discriminatory tariffs for data services being offered or charged to the consumer on the basis of content.

- (iii) Any packs, plans or vouchers subscribed by the consumer with unexpired validity at the time of commencement of these regulations are not affected by these regulations subject to maximum period of six months.
- (iv) Reduced tariff for accessing or providing emergency services, or at times of public emergency has been permitted.
- (v) Financial disincentive for contravention of the regulation has also been specified.

Specific legislation for safeguarding personal data and privacy

706. SHRI TIRUCHI SIVA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government intends to bring a specific legislation to address the concerns regarding privacy in the country, if so, the details thereof, if not, the reasons therefor; and

(b) whether the legislation would provide for protection of 'personal data' along the lines of the European Union's Data Protection Directive, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) Government has initiated the process of drafting the legislation to protect privacy of individuals breached through unlawful means in consultation with various stakeholders.

Further, Section 43, Section 43A and Section 72A of the Information Technology Act, 2000 provide comprehensive legal framework for privacy and security of data in digital form. Section 43A mandates that body corporate, who collect personal data or information must provide privacy policy for handling of or dealing in personal information including sensitive personal data. Sections 43 and 43 A of the Act provides for compensation to be paid to the victim in case of unauthorized access of information and leakage of sensitive personal information respectively. Section 72A provides for punishment for disclosure of information in breach of a lawful contract.

Telephone and broadband facilities in Saansad Adarsh Grams of Rajasthan

†707. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has provided telephone and broadband facility in all the Saansad Adarsh Grams in Rajasthan, if so, the list of those villages which have been provided these facilities and when these facilities were provided, if not, the reasons therefor;

†Original notice of the question was received in Hindi.